

To,  
The Concerned Authorities  
Insolvency & Bankruptcy Board of India

Dated : 06.07.2023

**Subject : Important facts related to resolution plan of M/s. Three C Homes Private Limited**

Dear Sir,

We had submitted closure data with respect to aforesaid assignment on 20.06.2023, wherein following observations were telephonically discussed to me on 06.07.2023:

- 1. No claim received from YEIDA claim, Rs.173.46 crores provide in resolution plan:**
  - a. As a matter of facts, no claim was filed by YEIDA even after multiple communications sent by IRP/RP
  - b. Rs. 67.12 crores were provided for in the resolution plan
  - c. Rs.106.34 crores were committed by RA through filing an affidavit (dated 28.02.2023) during the course of prosecution of application for approval of resolution plan (I.A. 3385 of 2020)
- 2. Ex-management/ promoters claim collated at Rs. Nil, Amount provided in resolution plan is Rs. Nil, then how Ex-management/ promoters are getting Rs. 50.7 crores:**
  - a. Ex-management/ promoters filed their claims of Rs. 72.27 crores. However, the resolution plan was approved before collation of their claim
  - b. Ex-management/ promoters filed an application before AA wherein their dues were stalled by RA in Rs. 50.7 crores

The undersigned has filed an updated claim list as on 13.06.2023 wherein claim of YEIDA is not appearing as no claim was received.

To ensure correctness of MIS reporting, IBBI officials asked to update claim of YEIDA in the admitted claim column and in closure data. The same is being updated.

The sole purpose of this updation in the admitted claim column and in closure data is to assist the board to draw a correct picture for MIS purposes and it should not be considered as legal stand of the undersigned IP.

Sd/-

IP. Gaurav Katiyar  
Erstwhile Resolution Professional  
M/s. Three C Homes Private Limited (In CIRP)  
IBBI Registration No.: IBBI/IPA-001/IP-P00209/2017-18/10409  
(AFA valid till : 15.11.2023)  
Address: D-32, East of Kailash, New Delhi – 110065